

[Sh. Bhagwan Shankar Rawat]

15.40 hrs.

to introduce a Bill to provide for the establishment of a permanent Bench of the High court at Allahabad at Agra.

CONSTITUTION (AMENDMENT)
BILL*

[English]

(Substitution of new article for Article
371)

MR. CHAIRMAN: The question is:

[English]

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the high Court at Allahabad at Agra."

SHRI SARAT CHANDRA PAT-TANAYAK (Bolangir): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The motion was adopted

MR. CHAIRMAN: The question is:

[Translation]

"That leave be granted to introduce a Bill further to amend the Constitution of India."

SHRI BHAGWAN SHANKAR RAWAT :
I introduce the Bill

The motion was adopted

15.39 1/2hrs.

HIGH COURT OF ORISSA (ESTABLISH-
MENT OF A PERMANENT BENCH AT
BOLANGIR) BILL*

SHRI SARAT CHANDRA PAT-TANAYAK (Bolangir): Sir, I Introduce the Bill.

[English]

15.40 1/2 hrs.

SHRI SARAT CHANDRA PAT-TANAYAK (Bolangir): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court or Orissa at Bolangir.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of Eight Schedule)

[English]

MR. CHAIRMAN: The question is:

DR. K.D. JESWANI (Kheda): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Orissa at Bolangir."

MR. CHAIRMAN: The question is:

The motion was adopted

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SARAT CHANDRA PAT-TANAYAK : I introduce the Bill.

DR. K.D. JESWANI : Sir, I introduce the Bill.